

ITEM NO.11

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015

[Arising out of impugned final judgment and order dated 09-12-2014 in CMWP No. 66319/2014 passed by the High Court of Judicature at Allahabad]

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

S.M. HASEEB & ORS.

Respondent(s)

WITH

SLP(C) No. 9889/2015 (XI)

SLP(C) No. 9686/2015 (XI)

SLP(C) No. 18440/2015 (XIV)

SLP(C) No. 4816/2016 (XIV)

SLP(C) No. 19629/2016 (XI)

Date : 19-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
 HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Vikramjit Banerjee, A.S.G.(NP)
 Mr. Nachiketa Joshi, Adv.
 Mr. Sanjay Kumar Tyagi, Adv.
 Mr. P.V.Yogeswaran, Adv.
 Mr. Harish Pandey, Adv.
 Mr. Ishaan Sharma, Adv.
 Mr. Amrish Kumar, AOR

Mr. Mukesh Kumar Maroria, AOR
 Mrs. Anil Katiyar, AOR

For Respondent(s) Mrs. Rani Chhabra, AOR

Mr. Vikas Singh Jangra, AOR

Mr. Sanjeev Malhotra, AOR
Mr. S. S. Dharma Teja, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)